

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE MINISTER OF COMMUNICATIONS (SHRI BRILLAL VERMA): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 31st January, 1979 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4223/79].

STATEMENT REGARDING MARKET LOANS ISSUED BY CENTRAL GOVERNMENT IN APRIL, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQURULLAH): I beg to lay on the Table a statement (Hindi and English versions) regarding market loans issued by the Central Government in April, 1979. [Placed in Library. See No. LT-4224/79].

12.06 hrs.

**PUBLIC ACCOUNTS COMMITTEE
HUNDRETH REPORT**

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to present the Hundredth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Third Report on Defence Services.

SHRI VASANT SATHE (Akola): Congratulations to the PAC for their century.

**UNDERTAKINGS
COMMITTEE ON PUBLIC**

TWENTY-FIFTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the

Twenty-fifth Report of the Committee on Public Undertakings on Jute Corporation of India—Shortcomings in the functioning of Jute Corporation of India.

12.07 hrs.

ADVOCATE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

(i) **ALVA COMMISSION REPORT ON THE MEDICAL TREATMENT OF SHRI JAYAPRAKASH NARAYAN**

MR. SPEAKER: Mr. Kamath.

SHRI HARI VISHNU KAMATH (Hoshangabad): By your leave, Sir, under Rule 377 I proceed to make the following statement on a matter of urgent public importance.

On March 15, 1979, the Minister of Health and Family Welfare, answering a question of mine, stated that the one-man Commission appointed last year to inquire into the inadequacy of medical treatment provided to Lok Nayak Jayaprakash Narayan, when he was detained under MISA at the Post Graduate Medical Institute, Chandigarh in 1975, during the Emergency had resigned in February 1979, without submitting a final report. The

*Published in Gazette of India, dated 2-4-79.